

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1514
TO BE ANSWERED ON THE 3RD MAY, 2016/VAISAKHA 13, 1938 (SAKA)**

LEVY COLLECTION BY NAXALITES

1514. SHRIMATI NEELAM SONKER:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware that naxalites are collecting levies from the local businessmen and other citizens;

(b) if so, the details thereof;

(c) whether the Government is also aware of the connivance between certain corporate houses and maoists aimed at succeeding in corporate competition in some States rich in natural resources;

(d) if so, the details thereof; and

(e) the reaction of the Government thereto?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)**

(a) & (b): The Left Wing Extremists groups, particularly the CPI (Maoist), are reported to extort 'levy' from industrialists, businessmen, contractors particularly Tendupatta contractors, transporters, Government servants and various illegal mining mafia groups in the LWE affected States. As per study conducted by the Institute of Defence Studies and Analysis (IDSA), Delhi in 2013, the CPI (Maoist) had been

collecting not less than Rs. 140 crores annually from a variety of sources.

(c) & (d): 'Police' and Public Order' being State subject cases of crimes related to extortion and levies of money by the Left Wing Extremists etc. are registered, investigated and prosecuted by the State Government concerned. Therefore, the details of these cases are not centrally maintained.

(e): The State Governments concerned initiate police and legal action whenever such instance of extortion comes to their notice. The Ministry of Mines has informed that the State Governments have been advised to establish special anti-taxation and anti-money laundering cells to prevent the nexus between illegal mining/forest contractors/transporters and the extremists.
